

 ಭಾಗ – ೪ಎ	ಬೆಂಗಳೂರು , ಮಂಗಳವಾರ , ೧೩, ಮೇ, ೨೦೨೫(ವೈಶಾಖ, ೨೩, ಶಕವರ್ಷ, ೧೯೪೭)	
Part – IVA	BENGALURU, TUESDAY, 13, MAY, 2025(VAISHAKHA, 23, SHAKAVARSHA, 1947)	No.277

GOVERNMENT OF KARNATAKA

No. FD 4 PES 2025

Karnataka Government Secretariat Vidhana Soudha, Bengaluru, dated: 13th May 2025

NOTIFICATION

Whereas the draft of the following rules further to amend the Karnataka Excise (Excise Duties and Fees) Rules, 1968, was published as required by sub-section (1) of Section 71 of the Karnataka Excise Act, 1965 (Karnataka Act 21 of 1966) in Notification No: FD 4 PES 2025, dated:29.04.2025 in Part-IV A of the Karnataka Gazette (Extraordinary) No.248 dated: 29.04.2025 inviting objections and suggestions from all persons likely to be affected within seven days from the date of its publication in the official Gazette.

And, whereas the said Gazette was made available to the public on 29th April, 2025.

And, whereas objections and suggestions received in respect of the said draft have been considered by the State Government.

Now, therefore, in exercise of the powers conferred by Section 71 of the Karnataka Excise Act, 1965 (Karnataka Act 21 of 1966), the Government of Karnataka hereby makes the following rules, namely:-

RULES

1. <u>Title and commencement</u>:- (1) These rules may be called the Karnataka Excise (Excise Duties and Fees) (Second Amendment) Rules, 2025.

- (2) They shall come into force with effect from the 15th day of May, 2025.
- 2. <u>Amendment of Schedule-D</u>:— In the Karnataka Excise (Excise Duties and Fees) Rules, 1968 (hereinafter referred to as the 'said rules'), in Schedule-D-
- (i) for Serial Number I and the entries relating thereto, the following shall be substituted, namely:-

Sl	Name of	Declared p		Rate of Ac	lditional Excise
No	the Article	per case containing 8.64/9/12 Bulk litres of		Duty/Additional C	ountervailing Duty
		8.04/9/12 Bt liquor	iik iitres oi	per B.L. of 25° UP	
I	Brandy, Whisky, Gin, Rum and such other liquors, but not including Beer, Wine, Toddy and Fenny	From	То	(1) Manufactured in Karnataka and when issued to a Distributor Licensee under the Karnataka Excise (Sale of Indian and Foreign Liquors) Rules, 1968, for the purpose of sale within Karnataka but excluding the liquor issued to a licensee holding Military Canteen Licence, Military Canteen Stores Bonded Warehouse Licence or Border Security Force or Para-Military Forces Licences; or (2) Manufactured in other States in India and when imported into Karnataka State by a Distributor Licensee.	Karnataka: (i) when issued to a licensee holding Military Canteen Licence, Military Canteen Stores Bonded Warehouse Licence or Border Security Force or Para-Military Forces Licences; or (ii) when issued for export to licensees outside Karnataka but within India by way of sale or stock transfer;
		Rs. Ps.	Rs. Ps.	Rs. Ps.	Rs.Ps.
01		000.00	470.00	297.00	1.00
02		471.00	520.00	367.00	1.25
03		521.00	570.00	461.00	1.45
04		571.00	650.00	553.00	1.95
05		651.00	750.00	620.00	2.25
06		751.00	900.00	770.00	2.50
07		901.00	1050.00	870.00	2.75
08		1051.00	1300.00	970.00	3.00
09		1301.00	1800.00	1200.00	3.10

10	1801.00	2500.00	1400.00	3.25
11	2501.00	5000.00	1600.00	3.35
12	5001.00	8000.00	2000.00	3.50
13	8001.00	12500.00	2400.00	3.70
14	12501.00	15000.00	2600.00	3.70
15	15001.00	20000.00	2800.00	3.70
16	20001.00	above	3000.00	3.70

(ii) for Serial Number II and the entries relating thereto, the following shall be substituted, namely:-

Sl	Name of the	Declared price range	Rate of Additional	Excise Duty/Additional	
No	Article	per case containing	Countervailing Duty per Bulk litre		
		7.8/7.92/12 Bulk			
		litres of Beer			
II	Beer (bottled)		(1) Manufactured in	(1) Manufactured in	
			Karnataka and when issued	Karnataka:	
			to a Distributor Licensee	(i) when issued to a licensee	
			under the Karnataka Excise	holding Military Canteen	
			(Sale of Indian and Foreign	Licence, Military Canteen	
			Liquors) Rules, 1968, for	Stores Bonded Warehouse	
			the purpose of sale within	Licence or Border Security	
			Karnataka but excluding	Force or Para-Military Forces	
			the Beer issued to a licensee	Licences; or	
			holding Military Canteen	(ii) when issued for export to	
			Licence, Military Canteen	licensees outside Karnataka	
			Stores Bonded Warehouse	but within India by way of	
			Licence or Border Security	sale or stock transfer;	
			Force or Para-Military		
			Forces Licences;	or	
			or	(2) Manufactured in other	
			(2) Manufactured in other	States in India and when	
			States in India and when	imported into Karnataka by a	
			imported into Karnataka	Licensee holding the Military	
			State by a Distributor	Canteen Stores Bonded	
			Licensee.	Warehouse Licence.	
		In rupees	In percentage/In rupees	In rupees	
1		300-00 and above	200% of Declared Price	2-00	

By Order and in the name of the Governor of Karnataka,

Sd/-

(Bhimappa P. Ajoor) Under Secretary to Government, Finance Department (Excise)